

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4699
ANSWERED ON:04.05.2012
PRE REVISED PENSION QUESTION
Rajukhedi Shri Gajendra Singh

Will the Minister of FINANCE be pleased to state:

- (a) The details of pensioners of the Ministry of Parliamentary Affairs (MPA) who have not received their pre-2006 revised pension as recommended by the parent Ministry in 2011;
- (b) Whether pensionary benefits accruing to pensioners of MPA on account of circular dated 1 September, 2008 are not given to them even after a lapse of seven years;
- (c) The details of such cases, pensioner-wise;
- (d) The total amount of revised pension due to the pensioners which remained undisbursed with bank, pensioner-wise; and
- (e) The action taken to immediately release the revised pension as per circular dated 1 September, 2008?

Answer

MINISTER OF STATE FOR FINANCE (E & FS) (SHRI NAMO NARAIN MEENA)

- (a): As on 27/4/2012, a total of 27 cases have been received duly recommended by the Ministry of Parliamentary Affairs, and in respect of all 27 cases, the Central Pension Accounting Office have issued Special Seal Authority(SSA) for revision of pension by the concerned pension paying bank.
- (b) & (c): No Sir. As per Ministry of Personnel, Public Grievances aneknsion O.M. dated 01/09/2008, all Pension Disbursing Authorities, including Public Sector Banks have been authorized to pay pension/family pension to existing pensioners/family pensioners at the rate prescribed in this OM without any further authorization from the concerned Accounts Office/ Head of Office etc. Further, it is the responsibility of the Head of Department of the Ministry, Department, Office etc., from which the Government Servant had retired to suo moto revise the pension/family pension. Central Pension Accounting Office on receipt of the revision authority, is required to issue Special Seal Authority (SSA) to the concerned pension paying bank.
- (d): Bank-wise information in respect of the 27 pensioners of Ministry of Parliamentary Affairs, is being collected from the respective banks and shall be laid on the table of the House.
- (e): As per Ministry of Personnel, Public Grievances and Pension's O.M. Dated 01/09/2008, all Pension Disbursing Authorities, including Public Sector Banks have beer, authorized to pay pension/family pension to existing pensioners/family pensioners at the rate prescribed in this OM without any further authorization from the concerned Accounts Office/ Head of Office etc. Further, as per Ministry of Personnel, Public Grievances and Pension's OM dated 14.10.2008, wherever, the pension is disbursed through Public Sector Banks, the Banks will pay and disburse the pension and arrears in accordance with the ready reckoner within a week from the date of issue of this O.M. Progress of revision of pre-2006 pension cases is being reviewed regularly.